

**Notice to judgment-creditor. (Rule 317)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

and

..... JUDGMENT-DEBTOR.

To

Whereas the Sheriff of Bombay has on the ..... day of  
..... 19 realised assets to the amount of Rs. ....  
in execution of the decree dated the ..... day of ..... 19 is  
Suit No. .... 19 against the abovenamed .....

Notice is hereby given to all persons who claim to be entitled to share in such  
assets under section 73 of the Code of Civil Procedure that they attend either in person  
or by their Advocate entitled to practise in this Court before the Judge in Chambers  
on the ..... day of ... 19.... at 11 O'clock in the forenoon in support of their claims,  
otherwise an order for the distribution of such assets will be made in their absence.

Dated this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for .....